

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/ Jammu  
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Notification  
Srinagar, the 24<sup>th</sup> August, 2020

SO **267** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Ms. Kosar Naz , Naib Tehsildar (E)Jammu Municipal Corporation, Jammu to be the Executive Magistrate of the First Class who shall exercise all the powers of an Executive Magistrate of the first class within the territorial jurisdiction of her area.

By order of the Government of Jammu and Kashmir.

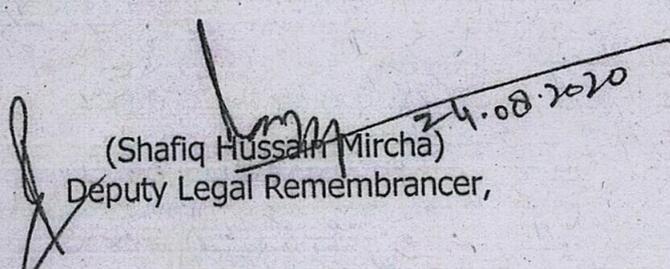
Sd/-  
(Achal Sehti)  
Secretary to Government,  
Department of LJ&PA

NO:LD(P) 2020/01+ Jammu

Dated: -08-2020

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Principal Secretary to Government, Revenue Department.
3. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
4. Divisional Commissioner, Jammu/ Kashmir.
5. District Magistrate, Jammu. This is with reference to his letter No. DMJ/LO/20-21/951-52 dated 12-07-2020.
6. General Manager, Government Press, Srinagar for publication in an extra- Ordinary issue of the Government Gazette.
7. Ms. Kosar Naz , Naib Tehsildar (E)Jammu Municipal Corporation, Jammu
8. SRO Section, Department of Law, Justice and PA ( W.7. S.C).
9. Concerned file.

  
(Shafiq Hussain Mircha)  
Deputy Legal Remembrancer,  
24.08.2020